

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 242  
TO BE ANSWERED ON FEBRUARY 5, 2019**

**LAND POOLING POLICY**

**No. 242     SHRI JANARDAN SINGH SIGRIWAL:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

**(a) whether the Government/DDA has completed the process to include villages, particularly 14 villages in zone P1 including Khera Kalan and Khera Khurd that were included in the Narela Sub City Plan, under the Land Pooling Policy;**

**(b) if so, the details thereof and if not the reasons therefor along with the time-frame fixed for completing the process;**

**(c) the reasons for delay in completing the process of finalizing the land pooling policy in urbanized villages along with the steps taken to tackle the same;**

**(d) whether the above mentioned villages would be included in the single window portal when it is launched, if so, the details thereof and if not, the reasons therefor; and**

**(e) whether the Government is considering to enhance the Floor Area Ratio (FAR) and remove/reduce the External Development Charges (EDC) to provide relief to common people waiting for affordable house and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)**

**(a) to (d) DDA has initiated the process to include 14 villages (part) falling in Zone P-I including Khera Kalan (part) and Khera Khurd (part), under the land policy. DDA has referred the matter to North Delhi Municipal Corporation for declaring these villages as urban under Section 507 of Delhi Municipal Corporation Act, 1957 and to the Government of National Capital Territory of Delhi for declaring them as Development Area under Section 12 of Delhi Development Act, 1957, after which they will be included for development under the land policy. The land policy has been notified by Government of India vide Gazette notification S.O. 5220 (E) dated 11.10.2018. The Regulations for operationalization of this policy have been notified under Section 57 of Delhi Development Act, 1957 by DDA vide notification S.O. 5384 (E) dated 24.10.2018.**

**(e) No Madam.**

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